

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1129/2017

(Arising out of impugned final judgment and order dated 24-10-2016 in CRLA No. 515/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PIAREYA JI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With IA 3770/2017 - FOR PERMISSION TO FILE ANNEXURES and IA No.126928/2017- FOR BAIL)

Date : 04-12-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Sanjay Hegde, Sr. Adv.
Mr. Adil Sharfuddin, Adv.
Mr. Shashank Singh, Adv.
Mr. Ubaidul Hasan Khan, Adv.
Ms. Priyanka Singh, Adv.
Mr. Devvrat, Adv.

For Respondent(s)

Mr. Ratnakar Dash, Sr. Adv.
Mr. Ramjee Pandey, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Abhishek, Adv.
Mr. Kamalendra Mishra, Adv.
Mr. Samir Ali Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let a copy of the bail application be supplied to Mr. Ratnakar Dash, learned senior counsel for the respondent.
List the matter on 11.12.2017.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER